

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE TWENTY FIFTH DAY OF JUNE
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 127 OF 2026

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against
Order Dated 24/02/2025 Passed in WP.No. 1767 of 2022. on the file of the High
Court.

Between:

Are Vanitha,, D/o late Are Shankaraiah @ Shankar, Aged about 36 years
Occ.unemployee, R/o Laxmisagar Village, Kadam Mandal, Nirmal District.

...APPELLANT

AND

The State of Telangana,, rep by its Principal Secretary, General
Administration Department (political) Secretariat, Hyderabad The District
Collector and Magistrate, Adilabad Dist, Adilabad. The District Collector,
Nirmal District, Nirmal

...RESPONDENT

**Counsel for the Appellant: SRI DR K LAKSHMI NARASIMHA
Counsel for the Respondent: SRI G. VEERASWAMY, AGP FOR GENERAL
ADMINISTRATION**

The Court Delivered the following: JUDGMENT

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.127 of 2026

DATED: 25.06.2026

Between:

Are Vanitha, D/o. Late Are Shankaraiah @ Shankar

... Appellant

AND

The Sate of Telangana,
Rep. by its Principal Secretary,
General Administration Department (Political) Secretariat,
Hyderabad & 2 others

... Respondents

JUDGMENT:

Heard Dr. K.Lakshmi Narasimha, learned counsel appearing for the appellant/writ petitioner and Mr. G.Veerawamy, learned Government Pleader for General Administration Department appearing for the respondents.

2. The writ appeal is directed against the order dated 24.02.2025 in W.P.No.1767 of 2022 passed by the learned writ Court. In the appeal, a ground

has been taken that earlier as per G.O.Ms.No.469, General Administration (SCA) Department dated 08.11.1996, the definition of 'dependents' included only the son, daughter or spouse. By G.O.Ms.No.437 dated 24.10.1998, the sister of any unmarried person was also dependent. This G.O. was made effective from 26.02.1996 itself. In the previous round of litigation by the mother of the deceased for employment to the brother of the deceased, this fact was not brought to the Court's notice. In the present round of litigation by the sister of the deceased unmarried brother, the concerned G.O.Ms.No.437 dated 24.10.1998 could not be brought despite due diligence on the part of the appellant, who is not very educated person. This was also not brought to the notice of the Court by the respondents-State authorities. On that ground, appellant has assailed the impugned order which directs *ex gratia* payment on the basis of G.O.Ms.No.50, General Administration (SC.A) Department dated 21.02.2014 only. The plea as raised before this Court could qualify as a ground for seeking review of the impugned order. A relevant document, it appears, could not be brought to the notice of the Court when the case was decided despite ordinary diligence expected from the appellant.

3. In such circumstances, we grant liberty to the appellant to approach the writ Court for review of the impugned order within a period of three weeks.

4. The Writ Appeal is, accordingly, disposed of with the aforesaid liberty.

However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

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**SD/- A.V.S. PRASAD
DEPUTY REGISTRAR**


SECTION OFFICER

To,

1. The Principal Secretary, General Administration Department (political) Secretariat, Hyderabad The District Collector and Magistrate, Adilabad Dist, Adilabad. The District Collector, Nirmal District, The State of Telangana,, Nirmal
2. One CC to Sri DR K. Lakshmi Narasimha, Advocate [OPUC]
3. Two CCs to GP for General Administration, High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CD Copies

TJ
GJP

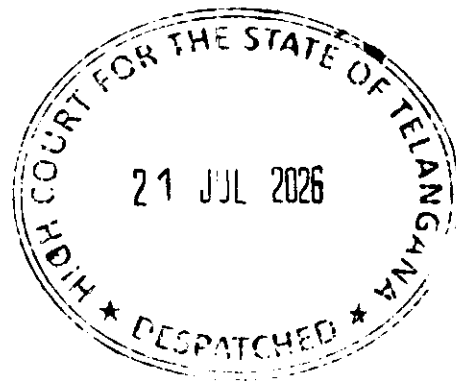


HIGH COURT

DATED: 25/06/2026

JUDGMENT

WA.No.127 of 2026



DISPOSING OF THE WRIT APPEAL

WITHOUT COSTS

(7) NT
13/7/26